

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S. DHORAJIA ENGINEERING COMPANY PRIVATE LIMITED .

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DHORAJIA ENGINEERING COMPANY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11/05/1988
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Gujarat, Dadra and Nagar Haveli
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29199GJ1988PTC010687
5.	Address of the registered office and principal office (if any) of corporate debtor	C-25, Trezure Enclave, Nr. Aryaman Bungalow, Thaltej - Shilaj Road, Ahmedabad 380059
6.	Insolvency commencement date in respect of corporate debtor.	21 st day of November, 2019 (Order obtained date – 5 th day of December, 2019)
7.	Estimated date of closure of insolvency resolution process	18 th day of May, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KIRAN SHAH Registration No.: IBBI/IPA-001/IP-P00480/2017-18/10868
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 608, Sakar 1, Near Gandhigram Railway Station, Opp. Nehru Bridge, Ashram Road, Ahmedabad – 380 009 Email: dhruvitks@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: As per entry no. 9 above. Email: kiranshah.ip@gmail.com
11.	Last date for submission of claims	19 th day of December, 2019
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N. A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N. A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Address: As per entry no. 9 above.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s. DHORAJIA ENGINEERING COMPANY PRIVATE LIMITED on 21st day of November, 2019 which was obtained by IRP on 5th of December, 2019.

The creditors of M/s. DHORAJIA ENGINEERING COMPANY PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 19th day of December, 2019 to the interim resolution professional at the address mentioned against entry no. 9.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional

Date

Place

: KIRAN SHAH

: 05.12.2019

: AHMEDABAD

